

and Disposal Organisation were transferred to Military, Lands and Cantonments Service along with the work.

China Clay Deposits in U.P.

2849. Shri Ram Sewak: Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether it is a fact that China Clay deposits are found in Banda, Hamirpur and Jalaun districts of Uttar Pradesh; and

(b) what steps Government are going to take for the exploitation of this natural resource?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar-navis): (a) No deposits of China Clay have been recorded in Banda, Hamirpur and Jalaun districts by the Geological Survey of India. However, some occurrences of clay other than China Clay have been recorded in the Banda district.

(b) The occurrences are not of economic importance and hence do not merit exploitation by State.

Annual Increments to Staff of Armed Forces Headquarters

2850. Shri Brij Raj Singh: Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that there is a large number of Lower Division Clerks and Upper Division Clerks in Armed Forces Headquarters of his Ministry who are not getting annual increments for the last several years; and

(b) if so, what is their number and why this situation is allowed to continue?

The Minister of State in the Ministry of Defence (Shri Raghuramalah): (a) and (b). Information is being collected and will be laid on the Table of the House.

Armed Forces Headquarters Staff

2851. Shri Brij Raj Singh: Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that Government have been considering various schemes such as 'Merger Scheme' and 'Zonal Scheme' to improve the service conditions of the Armed Forces Headquarters staff ever since 1953 but no decision has yet been taken;

(b) whether there is any scheme under consideration; and

(c) if so, how long it will take to arrive at a decision and what are the causes of delay?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir.

(b) Yes, Sir.

(c) The views of the various Associations of the AFHQ civilian employees have been called for. It will take some more time to arrive at a decision.

U.P.S.C.

2852. Shrimati Renuka Barkataki: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that Union Public Service Commission advertisements regarding appointments take quite a long time to be published in the mofussil newspapers;

(b) whether intending applicants writing to the Commission for necessary forms in pursuance of these advertisements very often receive them far too late to serve any useful purpose;

(c) whether Government have received any complaints from the public in this connection; and

(d) if so, what steps, if any, are being taken to remove this grievance?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Union Public Service Commission advertisements regarding posts to be filled by competitive examinations and by selection through interviews are published in certain newspapers printed in the English and Indian Languages and issued from important cities of India. The Commission do not send advertisements to any mofussil newspapers as such.

(b) Only one complaint came to the notice of the Commission regarding some delay in publication of the advertisement in a newspaper from Assam. The application of the candidate who alleged that he could not submit it in time because of such delay in publication was, however, entertained by the Commission.

(c) No.

(d) Does not arise.

Employees of Tripura Administration

2853. Shri Biren Dutta: Will the Minister of Home Affairs be pleased to state:

(a) the number of employees under Tripura Administration serving for a period of more than 5 to 8 years who have not got quasi-permanency status; and

(b) the reason for keeping them temporary for such a long period?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House.

Employees of Tripura Territorial Council

2854. Shri Biren Dutta: Will the Minister of Home Affairs be pleased to state:

(a) whether the employees transferred to Territorial Council Services of Tripura from Tripura Administration will get the pension and retire-

ment benefits as they were entitled to have under Tripura Administration;

(b) whether it is a fact that after retirement employees are not getting sanction of pensions; and

(c) if so what steps Government propose to take to give relief to such retired employees?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). Payment of pension and other retirement benefits to its employees is normally the responsibility of the Council. Some delay in sanctioning the pensions of the transferred employees was caused in settling the detailed procedure for the purpose. An interim procedure in this behalf has since been formulated by the Central Government for acceptance by the Council. The Tripura Administration will take further action in sanctioning the pensions of such employees on behalf of the Council in accordance with the normal Government procedure after the Council has signified its acceptance of the proposed procedure.

Oil used in Artillery Recupersators

2855. Shri K. N. Tiwary: Will the Minister of Defence be pleased to state:

(a) whether the oil used in the recuperators of artillery is being imported; and

(b) if so, what measures have been taken to make India self-sufficient in the matter?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): (a) Yes, Sir. The Oil Companies import the oil on their account.

(b) The Oil and Natural Gas Commission is seized of this matter.